



2026:AHC:52320

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1069 of 2026

Narendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------|
| Counsel for Petitioner(s) | : | Dharm Vir Jaiswal, Harsh Vikram |
| Counsel for Respondent(s) | : | Arun Kumar Pandey, C.S.C.       |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1.Heard Mr. Dharm Vir Jaiswal, learned counsel for the petitioner, Mr.Mridul Kumar, learned Standing Counsel for the State-respondents and Mr. Arun Kumar Pandey, learned counsel for the Gaon Sabha.

2.The instant petition has been filed for the following relief:-

***"(I). issue writ order or direction in the nature of mandamus commanding the respondent no.2-the Board of Revenue U.P. at Allahabad to decide the Second appeal no. 939 of 2023 Praveen and another versus Narendra and others pending before the respondent but to the board of revenue U.P. at Allahabad within such time as may be fixed by the hon'ble High Court"***

3. Learned counsel for the petitioner submitted that the aforementioned second appeal no.939 of 2023 filed by private respondent nos.3 & 4 impleading the petitioner as opposite party is pending before Board of Revenue since 28.2.2023. He submitted that second appeal which arises out of suit for partition has been admitted, but the same is still pending for adjudication. He further placed the copy of the pending status of the second appeal, which has been annexed as Annexure No.10 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent no.2-Board of

Revenue, U.P. Allahabad to decide the aforementioned second appeal No.939 of 2023 in accordance with law expeditiously and preferably within a period of **four months** from the date of production of certified copy of this order after giving opportunity of hearing to both the parties.

**March 16, 2026**  
PS\*

**(Chandra Kumar Rai,J.)**